

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.211 - **Appeal/42(AHM)2022**

**With**

ITEM No.212 - **IA/50(AHM)2023**

**Proceedings under Section 59 of**  
**Co. Act, 2013**

**IN THE MATTER OF:**

Mohammed Ayub Babubhai Shaikh

.....**Applicant**

V/s

BTI Tex Private Limited

.....**Respondent**

**Order delivered on: 25/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Yuvraj G. Thakore, Adv.

For the Respondent : Mr. Mohammed Arkam Shaikh, Adv.

**ORDER**

**Appeal/42(AHM)2022**

None present for the applicant.

In the interest of justice, matter stands adjourned to 11.07.2024.

**IA/50(AHM)2023**

None present for respondent and reply is not filed.

List for further consideration on 11.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**